

**NATIONAL COMPANY LAW TRIBUNAL**

**NEW DELHI BENCH**

422(ND)2017

COARM:

PRESENT: DR. V.K. SUBBURAJ  
HON'BLE MEMBER(T)

MS. INA MALHOTRA  
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 04.01.2019


NAME OF THE COMPANY: Sh. Sanjay Kumar Jain & Ors. Vs. Bay  
Securities Pvt. Ltd.

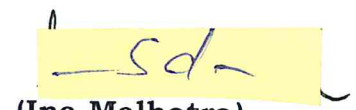
SECTION OF THE COMPANIES ACT: 241-242

S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

Present: Mr. Jaswant Singh, PCS  
Mr. O.P. Chopra, Director  
**ORDER**

The grievance of the petitioner is that despite being a Director in the Respondent Company, he has never received any notice of the Board meetings in which decisions pertaining to the business of the respondent company were taken. The respondents were directed to file the documents to demolish this allegation. Let the same be filed with the registry. As the counsel for the respondent is stated to be in disposed, to come up on 20<sup>th</sup> February, 2019

  
(V.K. Subburaj)  
Member (T)

  
(Ina Malhotra)  
Member (J)

(Ginni)